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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 14/252/NCLT/AHM/2017**

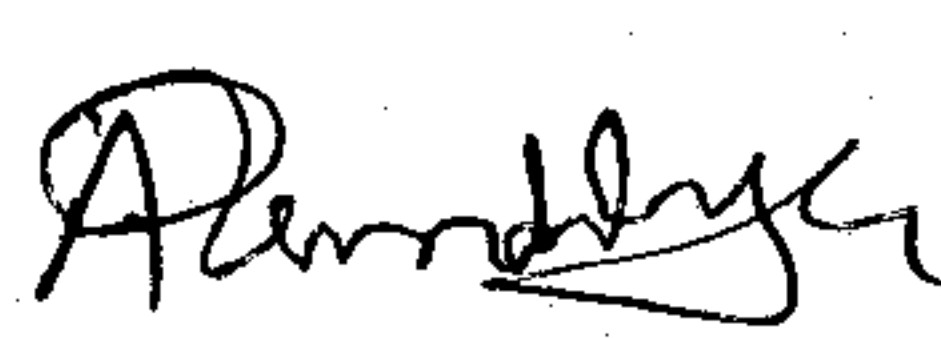
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Anuj Shivsharma Shukla  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ALPESH DHANDHLYA - PCS		petitioners	
2.				

**ORDER**

Learned PCS Mr. Alpesh Dhandhlya present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

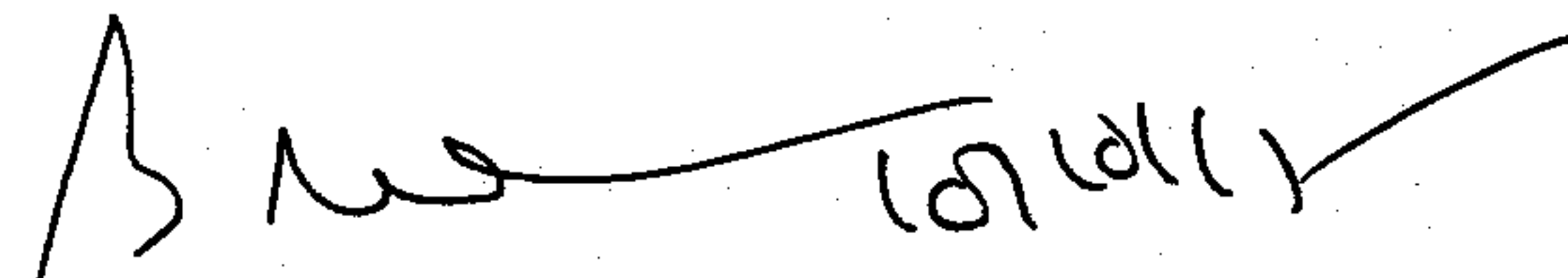
Appellant filed STK-5.

Heard arguments of learned PCS for Appellant.

Learned PCS made a statement that there is no disputes pending between the two shareholders.

ROC not filed objections.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.